

**Mr. Speaker:** Yes; we shall take it up to morrow.

**Shri A. M. Thomas:** Sir, I am going away today.

**Mr. Speaker:** Then, will 5 o'clock today be convenient?

**Shri A. M. Thomas:** Yes.

**Shri S. M. Banerjee (Kanpur):** Sir, we may also be allowed to put questions.

**Mr. Speaker:** We will do that.

12.01 hrs.

#### PAPERS LAID ON THE TABLE

STATEMENTS BY LEADER OF THE DELEGATION, BY FIVE REPRESENTATIVES, AND BY EXECUTIVE SECRETARY, GATT, AT THE MINISTERIAL SESSION OF THE UNITED NATIONS CONFERENCE ON TRADE AND DEVELOPMENT AT GENEVA.

**The Minister of International Trade (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following:—

- (i) Statement by the Leader of the Indian Delegation at the Ministerial Session of the United Nations Conference on Trade and Development held at Geneva on the 25th March, 1964. [Placed in Library. See No. LT-2703/64].
- (ii) Statements by five representatives of the Indian Delegation at the sittings of the various Committees of the above Conference. [Placed in Library. See No. LT-2704/64].
- (iii) Statement by the Executive Secretary, GATT, at the Plenary Meeting of the above Conference on the 8th April, 1964. [Placed in Library. See No. LT-2705/64].

ANNUAL REPORT OF INDIAN CENTRAL COCONUT COMMITTEE FOR 1962-63

साद्य तथा कृषि मन्त्रालय राज्यमंत्री  
(डा० राम सुभग सिंह) : मैं वष १९६२-६३ के लिए भारतीय केंद्रीय नारियल समिति की वार्षिक रिपोर्ट की एक प्रति टेबल पर रखता हूँ। [Placed in Library. See No. LT-2706/64].

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

**The Minister of State in the Ministry of Food and Agriculture (Shri A. M. Thomas):** I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) G.S.R. 571 dated the 2nd April, 1964 rescinding the Delhi Wheat Products (Export Control) Order, 1964 published in Notification No. G.S.R. 478 dated the 19th March, 1964.
- (ii) The Andhra Pradesh Paddy (Movement Control) Amendment Order, 1964 published in Notification No. G.S.R. 572 dated the 4th April, 1964. [Placed in Library. See No. LT-2707/64].

#### ESTIMATES COMMITTEE

MINUTES RE: FORTY-SIXTH AND FORTY-SEVENTH REPORTS

**Shri A. C. Guha (Barasat):** I beg to lay on the Table a copy each of the Minutes of the sittings of sub-Committee of the Estimates Committee on Public Undertakings and Minutes of the sitting of the Estimates Committee relating to the following Reports:—

- (i) Forty-sixth Report on the Ministry of International Trade—Tea Board, Calcutta.

[Shri A. C. Guha]

- (ii) Forty-seventh Report on the Ministry of International Trade—Export Risks Insurance Corporation Limited, Bombay (now transformed into Export Credit and Guarantee Corporation Limited, Bombay).

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RELEASE OF MEMBER—SHRI  
YUVERAJ DUTTA SINGH

Mr. Speaker: I have to inform the House that I have received the following telegram, dated the 13th April, 1964, from the Additional District Magistrate (Judicial), Lucknow:

“Shri Juveraj Dutta Singh, Member, Lok Sabha, was released from District Jail, Lucknow, on the 11th April, as the State Government has decided that the case against him should not be prosecuted.”

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12.03 hrs.

MOTION UNDER RULE 292

EXTENSION OF TIME FOR DISCUSSION ON  
DEMANDS FOR GRANTS

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, Sir, by your leave, under rule 292 of the Rules of Procedure I beg to move the following:

“That the time allotted for discussion of the Demands for Grants be extended beyond April 15, 1964.”

In commending my motion for the acceptance of the House, I wish to make a few submissions. The time as announced by the Minister of Parliamentary Affairs last Saturday expires at 17 hours tomorrow, and according to his statement, all the outstanding demands will be guillotined at 17 hours tomorrow. That means to say, that unfortunately, the Demands for Grants on account of Planning and Finance Ministry will be guillo-

ted. I would, therefore, suggest and earnestly recommend that the time be extended beyond April 15, that is to say, the debate may be carried over to Thursday, the day after tomorrow. In doing so, I would suggest an alternative so that the business could be so revised. Friday is a day for non-official business. I plead with my colleagues on both sides of the House that the non-official business for Friday may be fixed for Wednesday next, that is, 22nd. I have consulted my hon. friend and colleague, Dr. Singhvi, whose name stands first on the list of business—non-official business—for that day. Non-official Resolutions are to be taken up on that day. He is agreeable to the proposal.

Mr. Speaker: Who is the second Member?

Shri Hari Vishnu Kamath: Shri B. P. Yadava. He is not present today. He is absent. I could not contact him. Otherwise, I would have certainly consulted him also. The corollary of this motion is that the 17 hours, whether on Wednesday or Thursday, may not be deemed to be sacrosanct, and I would suggest that even if the discussion on the Demands for Grants of the Finance and Planning Ministries comes to a close by 4 o'clock on Thursday, you will be pleased to accept the motion for application of the guillotine at 4 o'clock on Thursday, so that we could have the full 17½ hours for the Finance Bill, beginning, say, at 4 o'clock on Thursday; that is to say, five hours on Friday, and six and a half hours—at any rate not less than six hours—on Saturday—this comes to 11 hours—and five and a half hours on Tuesday. That will come to 16½ hours plus 1 hour on Thursday, i.e. 17½ hours. That is my concrete proposal. I hope you will be pleased to agree with me that this motion made by me is in consonance with the desire of the House, and that the House will accept the motion I have made.